

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 448/TT/2020

- Subject** : Petition for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400 kV Jeypore-Talcher Transmission system in the Eastern Region
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited and 5 others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition is filed for revision of tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of, tariff of 2014-19 tariff period and determination of tariff for the 2019-24 tariff period of 400 kV Jeypore-Talcher Transmission system in the Eastern Region.
 - b. The asset was put to commercial operation on 1.12.1990. The life of asset is 32 years and it is completing its useful life in 2022-23.
 - c. Additional Capital Expenditure (ACE) approved in order dated 25.1.2016 in Petition No. 538/TT/2014 is claimed in the instant petition.
 - d. ACE and decapitalization has been claimed in 2019-24 tariff period towards replacement of sub-station equipment, Rengali ICT-II, Jeypore ICT-I Unit-II and 400 kV S/C Jeypore-Indravati line.
 - e. Additional information sought through Technical Validation letter has been filed vide affidavit dated 22.3.2021. No reply has been received from any of the Respondents.



3. The Commission pointed out that the Petitioner has claimed extension of life of the transmission asset by 5 years and claimed accelerated depreciation of the proposed ACE. The Commission observed that the life extension of the transmission asset should be more than 5 years and the Petitioner's request for accelerated depreciation in 5 years cannot be acceded to and therefore normal depreciation will be allowed.
4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

